

No. 30/12/2016-Insolvency Section
Government of India
Ministry of Corporate Affairs

5th Floor, A wing
Shastri Bhavan, New Delhi
Dated: 24.05.2017

Order

In accordance with the provisions under clause (b) of sub-section (1) of section 189 of the Insolvency and Bankruptcy Code, 2016 and in partial modification of order of even number dated 01.10.2016, the Central Government, hereby, appoints Shri Shashank Saksena, Adviser (Capital Markets), Department of Economic Affairs, Ministry of Finance, nominee of Ministry of Finance [nomination under clause (b) of sub-section (1) of section 189 of Insolvency and Bankruptcy Code, 2016] as the ex-officio member of the Insolvency and Bankruptcy Board of India in place of Shri Ajay Tyagi.

2. This appointment will be in effect until further orders.


(Rakesh Tyagi)
Director

Copy to:-

1. Shri Shashank Saksena, Adviser (Capital Markets), Department of Economic Affairs, Ministry of Finance, North Block, New Delhi.

Copy to (for information):-

1. PPS to Minister of Corporate Affairs
2. PPS to Minister of State, Corporate Affairs
3. PPS to Finance Secretary, North Block, New Delhi.
4. PPS to Secretary, Economic Affairs, North Block, New Delhi.
5. PPS to Law Secretary, Ministry of Law & Justice, Shastri Bhawan, New Delhi.
6. PPS to Secretary, Corporate Affairs, Shastri Bhawan, New Delhi.
7. PPS to Chairperson, Insolvency and Bankruptcy Board of India, New Delhi.
8. PPS to Chairman, Security and Exchange Board of India, Mumbai.